

National Company Law Tribunal

Allahabad Bench

CP NO.76/241-244/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2017

NAME OF THE COMPANY: Sh.Lokesh Tiwari V/s ROC & Ors

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act,1956

Sl. NO.	Name	Designation	Representation	Signature
1.	3, Syed Fahim	Advocate	Petitioner	Fahim
2.	SHRUTI AGARWAL	Practicing Company Secretary	Respondent	Shruti

Order dated 09.02.2017

CP No. 76/241-244/2016 Sh. Lokesh Tiwari Vs. ROC & Ors

Parties are represented by Shri Syed Fahim Ahmed, Advocate for the petitioner. Ms. Shruti Agarwal PCS represents the respondent company she seeks time for filing counter to the civil application, due to her personal difficulty. We have heard the submission on behalf of both the parties. It is matter of record that the applicant through this CA has sought for a direction of this Tribunal for referring the documents to show at page 33-A & 34 to a forensic expert in order to verify the genuineness of the signatures. The office is directed to number the CA.

Having heard the counsel and keeping in view sensitivity of the document, and in order to avoid possibility of material alteration the Ld. PCS is directed to keep the disputed documents in safe custody in sealed cover by segregating it from main record of the company and to be kept ready to be produced before this Tribunal or any Competent Court of Law as and when required. The matter be fixed for reply in Civil Application on 07.03.2017.

List the matter on 07.03.2017.

SH. H.P. CHATURVEDI (Judicial Member)

Dated 09.02.2017